

**TRANSFER POLICY FOR THE OFFICERS OF
RAJASTHAN JUDICIAL SERVICE**

- (1) Transfer/posting orders of judicial officers shall ordinarily be issued between 15th and 30th of April of each year on the recommendation of the Administrative Committee to be constituted by the Hon'ble Chief Justice
- (2) Judicial Officers on completion of a term become due for transfer may represent to the High Court in first fortnight of January of each year for their posting to a preferred place indicating at least three options in the order of preference consistent with transfer policy for consideration by the administrative committee while proposing transfer of such officers.
- (3) For the purpose of transfer & posting of Judicial Officers, it may be divided into seven different zones constituted for administrative purposes like Ajmer, Bharatpur, Bikaner, Jaipur, Jodhpur, Kota & Udaipur.

Categorization of places / officers/courts

Category A	Category B	Category C	Category D
Divisional Hqrs.	District Hqrs	Sub-Divisional Head Quarter	Tehsil/Gram Panchayat Etc.

Note :- Normal term of an officer at one place of posting may be of Three years but in no case less than two years.

- (4) All fresh recruits initially should be posted at Divisional (Category A) or District headquarters (Category B) for a period of three years and after completion of their first term after appointment, there should be a compulsory posting at

Tehsil/Gram Panchayat/Sub-Division (Category C/D), at least for a period of three years.

- (5) An officer ordinarily may not be posted in A category places/offices/courts for more than twelve years; in B category places/ offices/ courts for more than 9 years; and at C & D category places / offices /courts, for six years during whole span of his service.
- (6) Request of a judicial officer for transfer/posting on the ground of serious ailment of self or his/her spouse or parents or child, subject to production of adequate proof thereabout, may be as far as possible, considered for his/her posting at a district/divisional head quarters, where treatment facility of such disease is available. However, in making such request, the officer may indicate options of minimum three such places.
- (7) Where both the spouse are serving as Judicial Officer may be as far as possible, posted at same place or within district or nearer place of posting of each other.
- (8) After completion of two terms in one zone, a judicial officer has to be transferred to another zone at a distance of 200 kms and shall not be posted in the former zone again unless one has completed at least two terms viz. six years of service in other zones.
- (9) If a judicial officer has remained posted at Tehsil/Gram Panchayat Hqr in earlier term may be posted at the district headquarter but thereafter the Officer has to serve one term at

the sub-divisional Hqr and thereafter at Divisional Hqr or the place where services of the officer are required by the administration.

- (10) Judicial Officers in Super Time Scale shall normally be posted at Divisional Head Quarters; however, may also be posted at district head quarter in the district having 30 or more courts in total or in a Special Court or Tribunal or Board of Revenue or on deputation with the Government or statutory Board or Corporation or Authority.
- (11) Judicial Officer posted at a particular place, shall not be normally posted at the same place again regardless of change of cadre unless having completed atleast three terms elsewhere.
- (12) Judicial Officer on deputation either with the Central/State Government or any statutory Board/ Corporation or Authority or posted with the Registry of the High Court, may continue in such posting for one term and thereafter be required to serve minimum two terms on a judicial post before being transferred to another non judicial post.
- (13) Judicial Officer left with less than one year of service while attaining age of superannuation, shall not be disturbed or may get the posting nearby home district as far as possible.
- (14) Request of transfer/posting of a judicial officer on the ground of wife/husband being in Government service may be consistent with this policy.

- (15) Judicial Officer in no circumstances be posted in home district or at a place within 150 kms from home town.
- (16) Deviation from this policy may be made, if need be, only in administrative exigencies.
- (17) (a) For the initial implementation of the transfer policy, the places of the present and preceding postings of the officers shall form the basis of next posting.
- (b) The Administrative Committee would however, be at liberty to evolve its own procedure and to inter alia evaluate the service records and consider places of postings of the officers concerned, to the extent deemed necessary.

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